

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3827/2011

(From the judgement and order dated 16/03/2011 in
3331/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CRLMB No.

CHARANJEET SINGH DUTTA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date: 27/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(VACATION BENCH)For Petitioner(s) Mr. K.T.S. Tulsi, Sr.Adv.
Ms. Garima Prashad, Adv.
Mr. Ajay Dipal, Adv.
Ms. Laxmibai Leitanthem, Adv.For Respondent(s) Mr. Ajay Kr. Singh, Adv.
Mr. Shrish Kr. Misra, A.O.R.(Not Present)

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the respondent states
that he has supplied copy of the counter affidavit to
the counsel for the petitioner and seeks permission to
file the same in the Registry. He is allowed to do so.
Put up on 31.5.2011.(A.D. Sharma)
Court Master(Phoolan Wati Arora)
Court Master